

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/MP/2026

Subject : Petition under 63 and Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the TSA dated 02.11.2020, seeking condonation of time overrun and consequent extension of scheduled COD and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events.

Petitioner : POWERGRID Aligarh Sikar Transmission Limited (PASTL)

Respondents : Adani Renewable Energy Holding Seventeen Limited and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PASTL
Ms. Pallavi Saigal, Advocate, PASTL
Ms. Kaavya Madaan, Advocate, PASTL
Ms. Pragya Bhasak, Advocate, PASTL
Shri Prashant Kumar, PASTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition seeks an extension of 673 days, approval of a cost overrun of Rs. 151.07 crore, and consequential reliefs on account of Change in Law / Force Majeure events under Articles 11 and 12 of the Transmission Service Agreement dated 2.11.2020. The learned counsel also added that none of the Respondents has filed a reply to the Petition so far.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to implead the Northern Region beneficiaries as Respondents and to file a revised memo of parties within a week. The Commission further directed the issuance of notice to the Respondents to be impleaded as above (i.e., Northern Region Beneficiaries). The Commission also found it appropriate to permit all the Respondents (including the ones to be impleaded as above) to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

